

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 391/MP/2018**

Subject : Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017

Petitioner : Indian Railways

Respondents : Jindal India Thermal Power Limited

**Petition No. 100/MP/2019**

Subject : Petition under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power (APP) dated 13.4.2016 and Supplementary Agreement dated 8.11.2017 executed between the Petitioner and the Respondent No.1.

Petitioner : Jindal India Thermal Power Limited

Respondents : Northern Railway, UP and anr

Date of Hearing : **23.7.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Pulkit Aggarwal, Advocate, Indian Railways  
Shri Sanjay Singh, Indian Railways  
Shri Anurag Gaur, Indian Railways  
Shri Venkatesh, Advocate, JITPL  
Shri Suhael Buttan, Advocate, JITPL  
Shri Neil Chatterjee, Advocate, JITPL  
Shri Anant Singh, Advocate, JITPL  
Shri Pulak Srivastava, JITPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing, the learned counsels appearing for the Petitioners in these petitions jointly submitted that since an addendum to the Settlement agreement dated 9.1.2020 is to be executed by the parties, the hearing of these petitions may be adjourned by three weeks.

3. The Commission directed the parties to file on affidavit, the status report on the settlement arrived at by the parties, on or before 10.8.2021.

4. Subject to the above, orders in these petitions was reserved.

**By order of the Commission**

**Sd/-**

B. Sreekumar  
Joint Chief (Law)

